

INTERLOCUTORY APPLICATION NOS. 1 & 2-3

(Application for Condonation of Delay in filing & refiling the SLP)

IN

PETITION FOR SPECIAL LEAVE TO APPEAL(CIVIL) NO. CC.. 12682-83 OF 2014

WITH PRAYER FOR INTERIM RELIEF

MADHO PRASAD MISHRA (D)
THROUGH LRS & ORS.

...PETITIONER(S)

VERSUS

MAHABIR PRASAD MISHRA

...RESPONDENT(S)

OFFICE REPORT

The Special Leave Petition above mentioned has been filed against the Judgment and Order dated 15.04.2013 & 20.01.2014 passed by the High Court of Judicature at Allahabad in Second Appeal No. 381 of 1997 and C.M. Review Application No. 326794 of 2013 in Second Appeal No. 381 of 1997.

It is submitted that there is a delay of 277 days in Special Leave Petition filed against order dated 15.04.2013 and Special Leave Petition filed against order dated 20.01.2014 is within time, but there is a delay of 55 days in refiling and Counsel has filed an application for condonation of delay to condone the said delay.

The matter above mentioned is listed before the Hon'ble Court with this office report.

Dated this the 19th day of August, 2014.

ASSISTANT REGISTRAR

Copy to:

Mr. Ashok K. Srivastava, Advocate